

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 124**  
**(IB)-495(PB)/2019**

**IN THE MATTER OF:**

Min Mac Consulting Pvt. Ltd.

.... Applicant/petitioner

Vs.

Ansal API Infrastructure Ltd.

.... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 07.06.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Ms. Shruti Joshi, Adv.

For the respondent:

Ms. Henna George, Advocate

**ORDER**

Learned counsel for the respondent states that the settlement between the parties have been arrived at. A copy of the settlement dated 25.05.2019 has been placed on record and has also been given to the counsel for the petitioner in the court itself.

Learned counsel for petitioner seeks and is granted time to obtain instructions on the aforesaid fact.

List on 12.06.2019.



**(M. M. KUMAR)**  
**PRESIDENT**



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**